

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT)(Ins) No. 961 of 2020

IN THE MATTER OF:

Kewaunee Labway India Pvt. Ltd.Appellant

Vs.

JBF Petrochemicals Ltd.Respondent

Present:

For Appellant: Mr. Chirag Kher, Mr. Arsheya Mithal and Mr. Pranay Chitale, Advocates.

For Respondent: Mr. Shiv Kumar Suri, Mr. Shikhil Suri, Ms. Shilpa Saini and Ms. Nikita Thapar, Advocates.

O R D E R
(Virtual Mode)

05.04.2021: Heard an I. A. No. 678 of 2021. Application of condonation of delay in filing of Rejoinder.

Learned Counsel for the Respondent has no objection in allowing the Application. After due consideration the Application is allowed. Therefore, the Rejoinder filed by the Appellant is taken on record.

Let the matter be fixed 'For Hearing' on **07th May, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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